

CC. No. 0727/2020

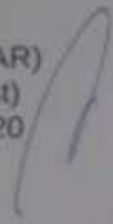
13.08.2020

Present: None.

Report has already been filed.

Put up on 15.08.2020.

(AJAY SINGH PARIHAR)
MM-04(NI) ACT (West)
THC, Delhi / 13.08.2020



IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 550/2019
U/s 420 IPC
PS Rajouri Garden

13.08.2020

Fresh application for release of mobile phone on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Ld. Counsel for the applicant.

No reply filed.

The Mobile phone may be released if IO has no objection in releasing the mobile phone and the same is not required in further investigation.

Application perused. Submissions heard.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 550/2019
U/s 420 IPC
PS Rajouri Garden

13.08.2020

Fresh application for release of vehicle bearing no. DL-10-CS-7426 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Applicant in person.

No reply filed.

The vehicle No. **DL-10-CS-7426** may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-10-CS-7426** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-10-CS-7426** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 013186/2020
PS : Moti Nagar

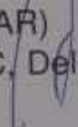
13.08.2020

Present : None.

Reply has already been filed.

Put up for consideration on 14.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020.



IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 9/2020
PS : Khyala

13.08.2020

Present : None.

IO / SHO is directed to file verification report for
16.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 512/2020
PS : Rajouri Garden

13.08.2020

Present : None.

IO / SHO is directed to file verification report for
14.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 00235/2020
PS : Nangloi
U/S 379/411 IPC
State Vs. Sumit @ naresh

13.08.2020

Present : None.

Report from the Jail Superintendent not filed.

Jail Superintendent is directed to file report on

15.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist. THC, Delhi
13.08.2020.

FIR No. 484/20
P.S. Paschim Vihar East

07.08.2020

Present: None for the surety.
None for the accused.

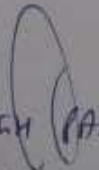
Perusal of the file reveals that bail bond of the surety was accepted till 04.08.2020 subject to verification report but no verification has been filed in this regard. SHO is directed to file verification report on 13.08.2020.


(NEHA PANDEY)
Duty MM-I/WEST
07.08.2020

13/08/2020

Present: None.

IO/SNO is directed to file verification report for 16/08/2020.


(AJAY SINGH (PARIMAR))
Duty MM-1, West Dist, THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 000278/2019
PS : Nangloi

13.08.2020

Present : None.

Reply has already been filed.

Put up on 16.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 737/2020
PS : Khyala
U/S 25/54/59 Arms Act
State Vs. Amit

13.08.2020

Present : None.

Report not filed.

Jail Superintendent is directed to file report for

16.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 517/2018
PS : Paschim Vihar

13.08.2020

Present : None.

Put up on 16.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 015944/2020
U/s 379 IPC
PS Anand Parbat

13.08.2020

Fresh application for release of vehicle bearing no. DL-6SAX-4720 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Applicant in person.

No reply is filed.

The vehicle No. **DL-6SAX-4720** may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-6SAX-4720** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-6SAX-4720** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 469/2020
PS : Hari Nagar

13.08.2020

Present : None.

IO / SHO is directed to file reply for 15.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 657/2020
PS : Paschim Vihar

13.08.2020

Present : None.

Put up on 15.08.2020.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020.

*Pr. Gauri
Retard seen
R. returned
13/8/2020*

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 549/2020
PS : Hari Nagar
State Vs. Akelesh
U/s 379 IPC

13.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused/applicant.

Ld. Counsel for the applicant/accused has submitted that the applicant/accused has been falsely implicated in the above case and the recovery has been planted.

Reply of the IO perused.

Ld. APP is vehemently opposed the application.

In the present case alleged recovery has already been effected, no fruitful purpose will be served by keeping the accused in custody, hence, he is released on bail subject to furnishing a bail bond to the sum of Rs. 10,000/- with one surety of the like amount.

Bail bond not furnished.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-1, West Dist, THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 000067/2020
PS : Hari Nagar
State Vs. Akelesh
U/s 379 IPC

13.08.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused/applicant.

Ld. Counsel for the applicant/accused has submitted that the applicant/accused has been falsely implicated in the above case and the recovery has been planted.

Reply of the IO perused.

Ld. APP is vehemently opposed the application.

In the present case alleged recovery has already been effected, no fruitful purpose will be served by keeping the accused in custody, hence, he is released on bail subject to furnishing a bail bond to the sum of Rs. 10,000/- with one surety of the like amount.

Bail bond not furnished.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 611/2020
PS : Khyala
State Vs. Sonu
U/s 25/54/59 Arms Act

13.08.2020

Present : Ld. APP for the State.
Shri Vinit Malhotra, Ld. LAC for the applicant/accused.
Ld. LAC for the applicant/accused has submitted that the
accused has been falsely implicated in the present case only on the basis of
suspicion. That the alleged recovery has been effected.

Reply of the IO perused.

Ld. APP is vehemently opposed the application.

The accused is in JC since 11.06.2020. The IO has not filed any
previous involvement report alongwith reply. Since the alleged recovery has
already been effected, no fruitful purpose will be served by keeping the accused
in custody, hence, he is released on bail subject to furnishing a bail bond to the
sum of Rs. 10,000/- with one surety of the like amount.

Bail bond not furnished.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist. THC, Delhi
13.08.2020

CC. No. 485/2020

13.08.2020

Present: None.

Report not filed.

IO/SHO is directed to file report/ reply for 15.08.2020.

(AJAY SINGH PARIHAR)
MM-04(NI) ACT (West)
THC, Delhi / 13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 811/2020
PS Nangloi
U/s 33/38 Delhi Excise Act

13.08.2020

Fresh application for release of mobile phone / Wallet with ID Card and other documents on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Applicant in person.

No objection to the release of the mobile phone of the applicant is tendered on behalf of the IO/ASI Rajender Singh and State by Ld. APP.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. **mobile phone** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the mobile. It is further directed that the article i.e. **mobile phone** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR no. 010953/2020
U/s 379 IPC
PS Rajouri Garden

13.08.2020

Fresh application for release of vehicle bearing no. DL-4SCL-5731 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
None for the applicant/accused.

No reply is filed.

The vehicle No. **DL-4SCL-5731** may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-4SCL-5731** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-4SCL-5731** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.
Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 10465/2020
U/s 379 IPC
PS Tilak Nagar

13.08.2020

Fresh application for release of vehicle bearing no. DL-4CND0812 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Applicant in person.

No reply is filed.

The vehicle No. DL-4CND0812 may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

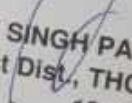
60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

R.K. MECH

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-4CND0812** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-4CND0812** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.
Copy of the order be given dasti as prayed.


(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST
DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 0686/2020
U/s 336/286 IPC
98(i)b Explosive Act 1884
PS Rajouri Garden

13.08.2020

Fresh application for release of E-Rickshaw no. SGA M 3805 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.
Applicant in person.

No reply is filed.

The **E-Rickshaw no. SGA M 3805** may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. **E-Rickshaw no. SGA M 3805** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. **E-Rickshaw no. SGA M 3805** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.
Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-1, West Dist., THC, Delhi
13.08.2020